

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 17/2022

IN THE MATTER OF:

D.S. Kataria & Anr.

...Applicants

Versus

Govt of NCT of Delhi & Ors.

...Respondents

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FILED BY:



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Date:

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

O.A. No. 17/2022

IN THE MATTER OF:

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Govt of NCT of Delhi & Ors.

.... Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT/ DDA IN
THE CAPTIONED O.A. IN PURSUANCE OF ORDERS DATED
03.03.2023 AND 13.10.2023**

MOST RESPECTFULLY SHOWETH:

I, *Er. Pankaj Verma*, aged 36 years, *S/o Late Ram Kewal Prasad*, designated as *Superintending Engineer* of DDA, Office at *SCC-2, Sector D-3 & 4, Vasant Kunj*, do hereby solemnly affirm and state on oath as under:

1. That I am presently working as *Superintending Engineer* of Respondent/ DDA and as such I am duly authorised and competent to affirm the present affidavit on behalf of the Delhi Development Authority.
2. That the instant affidavit has been drafted under my instructions and I say that the facts therein are based upon case records which I believe to be accurate to the best of my knowledge and belief.
3. It is submitted that the Hon'ble Tribunal *vide* order dated 13.10.2023 has taken cognisance of the detailed compliance report dated 29.05.2023



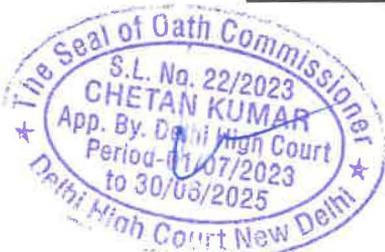
Pankaj Verma

filed by Respondent /DDA underlining steps taken by the latter to address issues pertaining to the captioned O.A. However, *vide* the same order, the Hon'ble Tribunal directed Respondent /DDA to file further compliance report and therefore, the present compliance affidavit is filed reflecting the action plan devised to resolve issues inherent to the captioned O.A.

Joint Inspection of pond area was conducted by a team consisting of the officials of DDA, DJB & DPCC.

4. That in compliance with the Hon'ble Tribunal's order dated 13.10.2023, the pond area was inspected on 01.12.2023 by a team consisting of the officials of DDA, DJB & DPCC. During the inspection, the following observations were made by the team:
- i. *DDA has stopped seepage of water by constructing RCC boundary wall adjacent to K-2 Block Mahipalpur & adjacent areas.*
 - ii. *The pond behind E-2 Pkt, Vasant Kunj has been cleaned by DDA and the status of the same was already filed in Hon'ble Tribunal. However as directed by DPCC, fresh tender is to taken up for further cleaning of pond on regular basis.*
 - iii. *It has been informed by the officials of DDA that a meeting is going to held on 05/12/2023 along with officials of DJB regarding finalising of land of STP.*

Minutes of Meeting held between the Applicant i.e. Mr. D.S. Katara and the officials of DDA, DJB and DPCC



Chetan Kumar

5. That on the same day i.e., 01.12.2023 when the aforementioned joint inspection was conducted by a team consisting of the officials of DDA, DJB & DPCC, a meeting was also convened with the issue related to find a suitable solution for the disposal of wastewater coming from the unauthorised colony of Mahipalpur & Rangpuri on open DDA land. In this meeting, the following points were discussed in the presence of Mr. D.S. Kataria:

- i. *DDA has stopped seepage of water by constructing RCC boundary wall adjacent to K-2 Block Mahipalpur & adjacent areas.*
- ii. *DDA has removed the waste from the site and broken boundary has been repaired so that illegal dumping of garbage/ general waste does not reoccur in future.*
- iii. *DDA is in the process to identify and handover the land to DJB for STP so that water can be diverted to the STP and after treatment it can be used for development of Green Aras in South Delhi. Most of the land for construction of STP has been identified except 250 sqm land in Rangpuri for SPS.*
- iv. *DJB official informed that they will start the process of construction of STP as soon as the land is handed over to them by DDA.*
- v. *The pond behind E-2 Pkt, Vasant Kunj has been cleaned by DDA and the status of the same was already filed in Hon'ble Tribunal. However as directed by DPCC, fresh tender is to taken up for further cleaning of pond on regular basis.*
- vi. *DJB and DDA officials ensured that the compliance report in respect of directions issued by DPCC will be submitted to DPCC*

shortly.



18/24

Chetan Kumar

True copy of Minutes of Meeting dated 01.12.2023 along with Joint Inspection Report is enclosed herewith and marked as Annexure-A-1 (Colly).

Compliance pertaining to allotment of land to DJB for construction of STP

6. That in pursuance of the meeting dated 01.12.2023, the Respondent/DDA has started the procedure of allotment of land to DJB for the construction of STP. It is pertinent to mention that currently the allotment process is ongoing, and it will be completed within a reasonable period of time.

Fresh Tender for daily cleaning of Pond Area

7. That it is pertinent to mention that Respondent/DDA is cleaning the malba/ or garbage around the waterlogged area/pond on a regular basis and currently the Respondent/DDA is in the process of floating fresh tender for the purpose of daily cleaning of pond area for the contract period of 6 months. It is important to mention that the process of tender is already approved internally and it is technically sanctioned for Rs. 27,32,843/- (Rupees Twenty-Seven Lakh Thirty-Two Thousand Eight Hundred Forty-Three Only). Therefore, within a few days, the tender will be floated. It is also pertinent to note that this tender is for *In Situ Bio- Remediation* wherein extensive cleaning will be made including the removal of floating plants and other materials from the pond.

True copy of Office Memorandum dated 03.01.2024 pertaining to floating of fresh tender is enclosed herewith and marked as Annexure-



Chetan Kumar

8. That in light of the aforesaid, Respondent /DDA has complied with the directions of this Hon'ble Tribunal pertaining to the issues raised by the Applicants in the captioned O.A.

I identify the deponent who has signed in my presence

VERIFICATION:

09 JAN 2024

Verified at New Delhi on this ___ day of January, 2024 that the contents of the above counter affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

[Handwritten Signature]

Superintending Engineer
Southern Civil Circle-2
Delhi Development Authority
D-3&4, Vasant Kunj, New Delhi

[Handwritten Signature]

DEPONENT
Superintending Engineer
Southern Civil Circle-2
Delhi Development Authority
D-3&4, Vasant Kunj, New Delhi



118/24

DEPONENT
Panleaj...
Shri/Smt./K...
S/o W/o D/c...
Delhi...
Identified by...
has solemnly affirmed before me at
Delhi on...09/Jan./24...at St. No...118/24
that the Content...
been read and ex...
correct to his kn...
Oath Commissioner Delhi

09 JAN 2024

DELHI DEVELOPMENT AUTHORITY
OFFICE OF EXECUTIVE ENGINEER
SOUTHERN PROJECT DIVISION -1, DDA
DDA OFFICE COMPLEX,
VASANT KUNJ, NEW DELHI -110070

Annex-A1 (colly)

No: F 1(II)/AE-II/SPD-1/DDA/2023-24/1022

Dated: 07/12/2023

MINUTES OF MEETING

Sub: - Compliance of orders issued w.r.t. OA No. 17/2022 of Hon'ble NGT.

A meeting was held in context of aforesaid subject with DJB and DPCC on 01.12.2023 at 15:00 hrs at E-2, Vasant Kunj to find a sustainable solution to the disposal of waste water by the unauthorised colony of Mahipalpur & Rangpuri on open DDA land. The site was inspected by officials of DDA, DPCC and DJB to assess the ground situation. The joint inspection report in this regard along with geo-tagged photographs is attached as Annexure-1.

Following officials participated in the meeting and inspection: -

1. Sh. Sudhir Sehrawat, AE(C), DJB
2. Sh. Sachin Kumar, AE(C), DDA
3. Sh. Sarim Zameer, JEE, DPCC
4. Sh. D.S. Kataria, President RWA, E-2

Following points were discussed after the inspection and interaction with Sh. D.S. Kataria, President RWA, E-2 Block, Vasant Kunj (petitioner):

1. DDA has stopped seepage of water by constructing RCC boundary wall adjacent to K-2 block, Mahipalpur & adjacent areas.
2. DDA has removed the waste from the site and broken boundary has been repaired so that illegal dumping of garbage/general waste doesn't reoccur in future.
3. DDA is in the process to identify and handover the land to DJB for STP so that water can be diverted to the STP and after treatment it can be used for development of Green Areas in South Delhi. Most of the land for construction of STP has been identified except 250 Sqm land in Rangpuri for SPS.
4. DJB official informed that they will start the process of construction of STP as soon as the land is handed over to them by DDA.

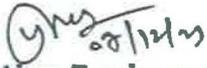
5. The pond behind E-2 Pkt, Vasant Kunj has been cleaned by DDA and the status of the same was already filed in Hon'ble NGT. However, as directed by DPCC, fresh tender is to taken up for further cleaning of pond on regular basis.
6. DJB and DDA officials ensured that the compliance report in respect of directions issued by DPCC will be submitted to DPCC shortly.

/

**Executive Engineer
SPD-1/DDA**

Copy to: -

1. SE/SCC-2, DDA for kind information.
2. SDM, South West, G3CJ+8GP, Old Delhi Rd, Kapas Hera Extension, Kapas Hera, New Delhi, Delhi 110037 for kind information.
3. Senior Environmental Engineer, DPCC, 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006.
4. Executive Engineer(C) DR-XIV, DJB, SPS Najafgarh, New Delhi-110043.
- ✓ 5. AE-II, SPD-1, DDA for information and necessary action.
6. Office Copy.
7. Guard File.

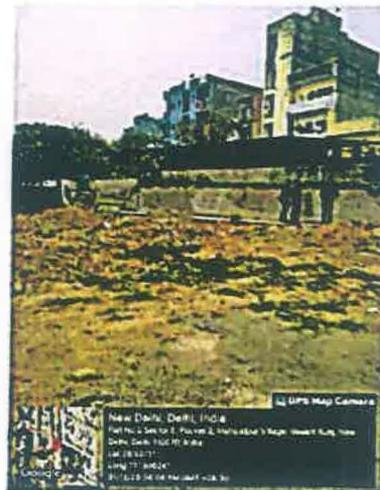
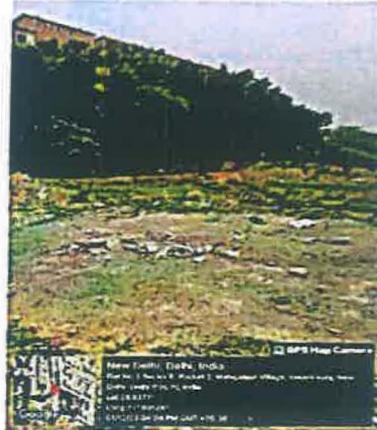
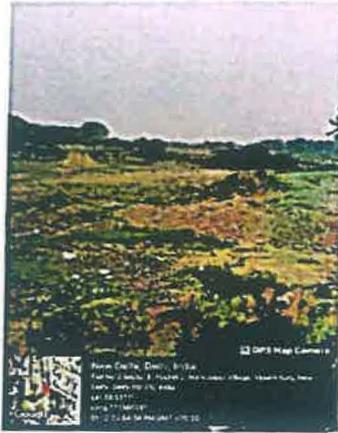

**Executive Engineer
SPD-1/DDA**

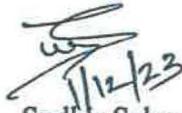


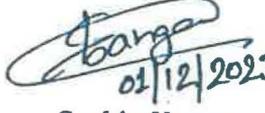
INSPECTION REPORT

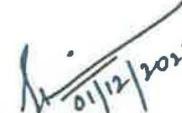
In pursuance of the decisions of order of Hon'ble National Green Tribunal (NGT) dated 13/10/23 in OA No 17/2022 in the matter of D.S Kataria and Anr. Vs Govt. of NCT of Delhi, regarding submission of further compliance in the present case. A Joint Inspection was conducted on 01/12/23 by a team consisting of the officials of DDA, DJB & DPCC. The observations of the team during inspection on 01/12/23 are as below:-

1. DDA has stopped seepage of water by constructing RCC boundary wall adjacent to K-2 Block Mahipalpur & adjacent areas.
2. The pond behind E-2 Pkt, Vasant Kunj has been cleaned by DDA and the status of the same was already filed in Hon'ble NGT. However, as directed by DPCC, fresh tender is to taken up for further cleaning of pond on regular basis.
3. It has been informed by officials of DDA that a meeting is going to held on 05/12/23 along with officials of DJB regarding finalising of land of STP.
4. The photographs taken during inspection are as below:




 01/12/23
Sudhir Sehrawat
 AE, Najafgarh Zone, DJB


 01/12/2023
Sachin Kumar
 AE, SPD-1, DDA


 01/12/2023
Sarim Zameer
 JEE, CMC-IV

Annex - A2

	<p>दिल्ली विकास प्राधिकरण अधिशासी अभियंता कार्यालय दक्षिणी परियोजना खंड-1 कार्यालय परिसर, नेल्सन मंडेला मार्ग वसंत कुंज, नयी दिल्ली- 110070 फ़ोन नंबर:- 011-26122318 ईमेल :- cespd1dda@gmail.com</p>	<p>DELHI DEVELOPMENT AUTHORITY OFFICE OF THE EXECUTIVE ENGINEER SOUTHERN PROJECT DIVISION NO.1 Office Complex, Nelson Mandela Marg VASANT KUNJ, NEW DELHI-110070 PHONE NO :- 011-26122318 EMAIL ID:- cespd1dda@gmail.com</p>
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No. :- F-15(40)AE(P)/SPD-I/DDA/ 10

09
04-01-2024

Date : 03/01/24

OFFICE MEMORANDUM

The following detailed estimate is hereby technically sanctioned for Rs. Rs. 27,32,843/- (Rupees Twenty Seven Lacs Thirty Two Thousand Eight Hundred Forty Three Only) i/c 5% contingencies.

- | | | |
|--------------------------|---|---|
| 1. Name of Work | : | M/o completed scheme of N/A-II under SZ. |
| 2. Sub Head | : | In Situ Bio-remediation, cleaning including removal of floating plants, materials etc. of pond containing sewage water behind E-2 Housing, Vasant Kunj. |
| 3. Sanction Amount | : | ₹ 27,32,843.00 |
| 4. Estimated Cost | : | ₹ 26,02,708.00 |
| 5. Technical SANCTION No | : | 18/EE/AE(P)/SPD-I/DDA/2023-24 |
| 6. Budget Code | : | 24400769 |
| 7. Period | : | 180 Days. |
| 8. Ref. of A/R & M/o | : | 18/EE/AE(P)/SPD-I/DDA/2023-24 |

EXECUTIVE ENGINEER,
SPD-1/DDA, VASANT KUNJ

Copy to:-

1. AAO/SPD-1/DDA for information and necessary action.
2. AE-II/SPD-1/DDA for information and necessary action.


EXECUTIVE ENGINEER,
SPD-1/DDA, VASANT KUNJ